

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH
NEW DELHI.

O.A.No.328 of 1992

Date of Decision: 22.4.93.

KishanApplicant.

Versus

Union of India & othersRespondents.

CORAM:

Hon'ble Mr. Justice S.K. Dhaon, Vice-Chairman,
Hon'ble Mr. S.R. Adige, Member(A)

For the applicant: Shri R.L. Sethi, Counsel.

For the respondents: Ms. Geeta Luthra, Counsel.

JUDGMENT(ORAL)

(By Hon'ble Mr. Justice S.K. Dhaon, Vice-Chairman)

The petitioner has come-up with the case that he has worked as a Casual Labourer for 240 days with the respondents. He, therefore, prays that the respondents may be directed to consider his case for reliefs.

2. A reply has been filed on behalf of the respondents.
3. We have heard the learned counsel for the parties.
4. In the reply filed, it is stated that the petitioner is entitled to the reliefs and his case is under consideration for regularisation.
5. We are assured by the learned counsel for the respondents that the petitioner's case shall be considered as and when his turn comes. We have no doubt that the respondents will ~~not~~ consider the case of the petitioner for regularisation.
6. With these observations, this application

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is disposed of finally but without any order as to costs.

S.R. Adige
(S.R. ADIGE)
MEMBER(A)

S.K. Dhaon
(S.K. DHAON)
VICE-CHAIRMAN (J)

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